

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH

Original Application No. 331/2022

Om Prakash

Applicant

Versus

State of Haryana &amp; others

Respondents

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Place: Faridabad

Dated: 19.09.2022

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH

Original Application No. 331/2022

Om Prakash

Applicant

Versus

State of Haryana &amp; Ors.

Respondent

**ADDITIONAL ACTION TAKEN REPORT BY WAY OF AFFIDAVIT OF VIKRAM SINGH, IAS, DEPUTY COMMISSIONER, FARIDABAD IN COMPLIANCE OF ORDER DATED 13.05.2022**

I, Vikram Singh, IAS, Deputy Commissioner, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as Deputy Commissioner, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That it is pertinent to mention that the deponent assumed the charge of Deputy Commissioner, Faridabad on 27.08.2022.
3. That this Hon'ble Court on 13.05.2022 was pleased to pass the following Directions, the relevant extract of which is reproduced below: -

“We accordingly constitute Joint Committee of State PCB, DFO and Deputy Commissioner, Faridabad and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process. The Deputy Commissioner, Faridabad will be the nodal agency for co-ordination and compliance. Factual and action taken report may be furnished within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.”

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

4. That in compliance of the above Order of the Hon'ble Tribunal SDM (Faridabad) was nominated as nominee of the deponent to verify the factual



position alongwith RO, HSPCB, Faridabad and DFO, Faridabad vide Memo No. LFA-II/2022/580 dated 08.06.2022. A copy of the said letter dated 08.06.2022 is annexed herewith as **ANNEXURE-R/1**.

5. That it is submitted that Regional Officer of Haryana State Pollution Control Board, Faridabad Region in its report dated 30.06.2022 stated as follow:-
- a. A joint inspection of the site was conducted by the constituted team, i.e., SDM (Faridabad), RO, HSPCB, Faridabad Region & DFO.
  - b. During inspection it was found there is a walking track, swings and few trees, small temple.
  - c. Construction activity and construction material was also found lying in the park.
  - d. However, on appraisal of document submitted by the complainant on the spot it was found that the land in question is a park which is being maintained by Municipal Corporation, Faridabad. Therefore, committee was of the view that Municipal Corporation, Faridabad may be asked to maintain the land in question (park) as per Revenue Record.

A copy of the report dated 30.06.2022 is annexed herewith as **ANNEXURE R/2**.

6. That vide Memo No. LFA/1033/G-II/2022 Commissioner, MCF dated 13.09.2022 was requested to submit a status report in this regard. A copy of the letter dated 13.09.2022 is enclosed as **ANNEXURE R/3**. That Commissioner, MCF vide Memo No. N.NI.F./J.C.F./2022/2807 dated 19.09.2022 reported as follow:-

**ATTESTED AS IDENTIFIED**

**Executive Magistrate,**

**Faridabad**

The complainant Sh. Om Prakash was asked telephonically to visit the site in question alongwith Joint Commissioner, MCF at 11:00 a.m. on 18.09.2022. However, the applicant expressed his inability to visit the site on 18.09.2022 & 19.09.2022 due to family reasons. Therefore, joint

inspection of site was conducted by Joint Commissioner, MCF, Jr. Engineer of concerned ward and patwari of MCF.

- b. Municipal Corporation, Faridabad is the owner of prescribed khasra no. 1587. As per report of Chief Town Planner, MCF (copy enclosed), the land in question is an unplanned land and has never been earmarked for park/green belt. No illegal encroachment/construction is being carried out on the land in dispute.
- c. In fact, a community centre/baraat ghar for Koli community measuring 64.6'\*25' around 180 sq. yards, near Tubewell no.2 temple is being constructed by a contractor only after issuance of Work Order No. Memo No.MCF/XEN/III/2019/336 dated 08.03.2019 in accordance with rules.
- d. A room around 70 sq. yards and a temple around 58 sq. yards are also there. Infact, it is not out of place to mention that earlier on the vacant land near Tubewell no.2 temple measuring around 109'\*96' there were two rooms where small children were taught but later on they were demolished and instead one hall 25'\*25' & one temple 21'\*25' were erected.
- e. An estimation for the construction of community centre/baraat ghar for Koli community on the vacant land of MCF near tubewell no.2 temple was sent before the senior officials for approval. After obtaining approval from all the senior officials & Ld. Commissioner, MCF, tenders were floated and on completion of tender process, contractor was given the Work Order dated 08.03.2019.
- f. There are two electrical power transformers and one tubewell are located at the aforementioned place.
- g. There is more vacant land at the aforementioned place which is being beautified by planting saplings and trees.

ATTESTED AS IDENTIFIED

  
Executive Magistrate,  
Faridabad



A copy of the report dated 19.09.2022 is enclosed as **ANNEXURE R/4**.

7. That it is humbly submitted that on joint inspection of the impugned site by SDM (Faridabad), RO, HSPCB, Faridabad Region & DFO, it was found that the land in question belongs to MCF. And it was further reported by MCF that land in question is an unplanned land which has never been earmarked for any park or green belt. No illegal encroachment/construction is being carried out at the site in question.

Place: Faridabad  
Dated: 19.09.2022

  
DEPONENT  
(Vikram Singh, IAS)  
Deputy Commissioner,  
Faridabad

### VERIFICATION

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof is false and nothing material has been kept concealed therefrom.

Place: Faridabad  
Dated: 19.09.2022

  
DEPONENT  
(Vikram Singh, IAS)  
Deputy Commissioner,  
Faridabad

**ATTESTED AS IDENTIFIED**

  
**Executive Magistrate.**  
**Faridabad .**

To

Sub Divisional Officer (C),  
Faridabad.

NO. LFA-II/2022/ 580 Dated: 08/06/22

Sub:- Order Dated 13/05/2022 of Hon'ble NGT on OA No. 331/2022  
Om Prakash V/s State of Haryana & Ors.Please find enclosed herewith a copy of Order dated 13/05/2022 of  
Hon'ble N.G.T. on OA No. 331/2022 in the Case of Om Prakash V/s State of Haryana &  
Ors.You are hereby nominated as nominee of Ld. Deputy Commissioner,  
Faridabad to comply the directions of Hon'ble N.G.T to verify the factual position  
alongwith RO, HSPCB, Faridabad and D.FO., Faridabad. As such you are requested to  
call other persons for field visit of the site and submit the report in week's time  
positively.

*N. Kumar*  
For Deputy Commissioner  
Faridabad.

Endrst No.LFA/2022/ 581-82

Dated: 08/08/22

A Copy of above is sent to the following for information &amp; necessary action please.

1. D.F.O., Faridabad.
2. RO, HSPCB, Faridabad.

*N. Kumar*  
for Deputy Commissioner  
Faridabad

01/PA  
29/07/22

2274211

17-8-22

CTM/LEA  
6

16/08/22



**HARYANA STATE POLLUTION CONTROL BOARD**

Faridabad Region, Opp. Hewo Appmt., Sector-16, Faridabad

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)

No. HSPCB/FR/2022/ 721

Dated: 30/06/2022

To

The Deputy Commissioner,  
Mini Secretariat, Sector-12,  
Faridabad.

**Sub: Order dated 13.05.2022 of Hon'ble NGT on OA no.331/2022 Om Prakash versus State of Haryana.**

**Ref: Deputy Commissioner letter no. LFA/2022/581-82 dated 08.06.2022.**

Kindly refer to the subject noted above, please find enclosed herewith the Joint Inspection Report conducted by the constituted team on dated 29.06.2022 in compliance of Hon'ble NGT order dated 13.05.2022 in OA no.331/2022 Om Prakash versus State of Haryana.

Submitted for your kind information please.

DA/as above

*o/c* *Kanodia*  
Regional Officer  
Faridabad Region  
30/6/2022

*Sufat CFA Br*

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**JOINT INSPECTION**

**Sub:- Order dated 13.05.2022 of Hon'ble NGT on OA no.331/2022Om  
Prakash versus State of Haryana.**

**Ref:- Deputy Commissioner letter no. LFA/2022/581-82 dated 08.06.2022.**

In this connection, it is submitted that in compliance of subject noted above and direction issued vide under reference, the constituted team of the officers i.e., Regional Officer, Haryana State Pollution Control Board, Faridabad Region, District Forest Officer, Faridabad & Sub Divisional Officer (C), Faridabad inspected the site along-with complainant Sh. Narender on dated 29.06.2022 and during visit, it has been observed that:

1. This is a public park known as "Tubewell No. 2 Park" situated at Hira Mandir Road, Near Neemka Ped Chowk, Ahirwala, Baselwa, Old Faridabad, Haryana & used by nearest residents of the Ahirwala, Baselwa, Old Faridabad.
2. During inspection it was found there is a walking track, swings and few trees, small temple.
3. Construction activity was found there and construction material was also found lying in the park.
4. The complainant has submitted few document on the spot i.e. Letter written to SHO, Sadar Thana, Old Faridabad by Executive Engineer (Hor.), Municipal Corporation, Faridabad for lodging FIR against Sh. Dungar Singh (Contractor) & Yatender Bhati (Contractor) for cutting 10 to 15 green trees without permission in the said park. The letter proves the land in question is a park which is being maintained by Municipal Corporation, Faridabad.

The committee is of view that Municipal Corporation, Faridabad may be asked to take necessary action to maintain the land in question (Park) as per their Revenue Record.

*Kanodia*  
29/06/22  
Regional Officer,  
HSPCB, Faridabad Region

*[Signature]*  
29/06/22  
District Forest Officer,  
Faridabad

*[Signature]*  
Sub Divisional Officer (C),  
Sub Divisional Officer (C),  
FARIDABAD



To

Commissioner,  
Municipal Corporation,  
Faridabad.

Endst. No. LFA 1033 /G-II/2022 dated 13.09.2022

**Subject: Regarding compliance of Hon'ble NGT order dated 13/5/2022 in the matter titled as Om Prakash VIS State of Haryana & Ors.**

Please find enclosed herewith a copy of order dated 13/5/2022 passed by the Hon'ble NGT in the matter titled as Om Prakash V/S State of Haryana & Ors. vide which Hon'ble NGT constituted Joint Committee comprising of State PCB, DFO and DC Faridabad and directed to verify the grievance of illegal encroachment/ construction on the park known as tubewell No. 2, Hira Mandir Road, Near Neemka Ped Chowk, Ahirwala, Baselwa, Old Faridabad.

In compliance of order dated 13/5/2022 of Hon'ble NGT the Joint Committee consisting of SDM, Faridabad, RO, HSPCB, Faridabad & DFO, Faridabad visited the site and submitted its report dated 30/6/2022. As per the report of the Joint Committee, the land in question is a park which is being maintained by Municipal Corporation, Faridabad. Accordingly a reply has already been filed in the Hon'ble NGT on 13/7/2022 on the basis of the report of the Joint Committee.

After that Sh. Om Prakash has submitted a representation on dated 25/8/2022 (copy enclosed). In this representation he has informed that till date the illegal construction/encroachment is still taking place in full swing despite the clear and specific orders from the Hon'ble NGT. He has also mentioned that he has tried several times to stop the illegal construction done on that park but the people engaged in doing the construction threatened and abused instead of stopping the construction.

As such you are requested to take immediate necessary action in this regard and submit report within 7 days as well as intimate Sh. Om Prakash accordingly.

  
Deputy Commissioner,  
Faridabad.

Endst. No. LFA 1034 /G-II/2022 dated 13.09.2022

A copy of above is sent to Sh. Om Prakash S/o Sh. Birbal R/o 392/2, Baselwa Colony, Old Faridabad for information.

  
Deputy Commissioner,  
Faridabad.

Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No.331/2022

Om Prakash

Applicant

Versus

State of Haryana &amp; Ors.

Respondents

Date of hearing: 13.05.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Appellant: None present

**ORDER**

1. The applicant has filed present application under Sections 16 and 18 of the National Green Tribunal Act, 2010 seeking *inter alia* the following reliefs:

*"a. Direct the Respondent no. 3 to remove the encroachment and stop the illegal construction on the public park known as "Tubewell No. 2 Park " situated at Hira Mandir Road, Near Neemka Ped Chowk, Ahirwala, baselwa, Old Faridabad, Haryana;*

*b. Direct the Respondent no. 3 to plant the trees in the Tubewell No. 2 park situated at Hira Mandir Road, Near Neemka Ped Chowk Ahirwala, baselwa, Old Faridabad, Haryana;*

*c. Impose environmental compensation on the Respondent no. 3 for illegal encroachment, cutting of the trees and unauthorized construction on the public park; and*

*d. Pass any further order(s)/direction(s) as the Court may deem fit and necessary in the interest of justice. "*

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2. The applicant has submitted that the city of Faridabad is one of the most polluted city of the Country with rampant increasing pollution levels. *The above said* public park is used by residents of the locality and works as lungs for protecting the environment but despite the increasing pollution levels in the city, the respondent no. 3 has illegally encroached upon and cut down several big trees which were almost 25 years old with the help of JCB machines, without having any permission from the concerned authorities and started construction of Community Center in the public park and thereby violated the fundamental right to life of the residents. The applicant approached the respondents and gave representations dated 05.04.2022 and 20.04.2022 but no action has been taken by the respondents.

3. We are of the view that the grievances made in the letter petition have to be factually verified and remedial action is required to be taken on the basis thereof by the concerned Statutory Authorities in accordance with the obligations under the statutory provisions and the directions issued by Hon'ble Supreme Court and this Tribunal. ~~We~~

~~accordingly constitute Joint Committee of State PCB, DFO and Deputy Commissioner, Faridabad and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process. The Deputy Commissioner, Faridabad will be the nodal agency for co-ordination and compliance.~~

4. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF before the Ld. Registrar General, National Green Tribunal, Principal

Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

The application is disposed of accordingly with these directions.

A copy of this order, along with a copy of the complaint, be forwarded to the State PCB, DFO and Deputy Commissioner, Faridabad by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 13, 2022  
Original Application No. 331/2022  
AG

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Municipal Corporation, Faridabad  
D.K. Chowk N.I.T Faridabad - 121001, Haryana India  
Tel : 0129-2411649, 2411604, 2415549  
Fax : 0129-2416465

प्रेषक

आयुक्त,  
नगर निगम फरीदाबाद।

प्रेषित

उपायुक्त,  
फरीदाबाद।

क्रमांक नं.:— न0नि0फ0/जे.सी.फ./2022/2807

दिनांक: 19.09.2022

विषय:— Regarding Compliance of Hon'ble NGT order Dated 13/05/2022 in the matter titled as Om Prakash Vs. State of Haryana & Ors.

उपरोक्त विषय मे आपके कार्यालय से प्राप्त पत्र क्रमांक नं. एल.एफ.ए./1033/जी-11/2022 दिनांक 13.09.2022 के संदर्भ मे बताया जाता है कि दिनांक 18.09.2022 को शिकायतकर्ता श्री ओमप्रकाश पुत्र श्री वीरबल, निवासी- 392/2, बसेलवा कालोनी, ओल्ड फरीदाबाद को फोन पर सूचित किया गया कि वह प्रातः 11:00 बजे संयुक्त आयुक्त महोदय के साथ मौका निरीक्षण कराये। परन्तु शिकायतकर्ता ने बताया कि वह किसी पारिवारिक स्थिति के कारण दिनांक 18.09.2022 व 19.09.2022 को मौके पर नहीं आ सकता।

शिकायतकर्ता ने बताया कि उक्त पार्क की भूमि पर अवैध रूप से सामुदायिक भवन का निर्माण किया जा रहा है। जिसके संदर्भ मे दिनांक 18.09.2022 को संयुक्त आयुक्त (फ) ने संबंधित वार्ड के कनिष्ठ अभियंता व पटवारी, नगर निगम फरीदाबाद के साथ मौके का निरीक्षण किया गया। मौके पर पाया कि वर्णित भूमि खसरा नं. 1587 नगर निगम फरीदाबाद की मलकियत है। जिस पर मौके पर एक कमरा लगभग 70 वर्ग गज व एक मंदिर लगभग 58 वर्गगज बना हुआ है। नगर निगम फरीदाबाद द्वारा ट्यूबवैल नं. 2 मंदिर के साथ ही 64ण6३ ग 25३ लगभग 180 वर्ग गज भूमि मे कोली समाज के लिए सामुदायिक भवन/बारात घर का निर्माण कार्य नगर निगम द्वारा जारी किये गये वर्क आर्डर नं. Memo No.MCF/XEN/III/2019/336 Dated:- 08.03.2019 के नियमानुसार किया जा रहा है। उक्त नगर निगम भूमि मे कोई अवैध निर्माण/कब्जा नहीं किया जा रहा है।

इसके अतिरिक्त यह भी बताया जाता है कि तत्कालीन माननीय मंत्री श्री विपुल गोयल द्वारा की गयी घोषणा की अनुपालना मे ट्यूबवैल नं. 2 मंदिर के साथ नगर निगम की जमीन पर कोली समाज के लिए सामुदायिक भवन/बारात घर का निर्माण कार्य करने के लिए उच्च अधिकारियों के समक्ष एक अनुमान भेजा गया था।

उपरोक्त अनुमान की फाईल पर निगम के सभी उच्चाधिकारियों व माननीय आयुक्त महोदय से स्वीकृति प्राप्त होने के उपरान्त डिविजन-111 के द्वारा इस अनुमान फाईल पर टैंडर प्रक्रिया की गई व टैंडर प्रक्रिया पूर्ण होने के उपरान्त ठेकेदार को वर्क आर्डर दिया (वर्क आर्डर की प्रति साथ सलंगन) गया। (Annexure-A)

Name of workorder:- Repair of boundary wall & construction of community centre for Koli Samaj near T.W No. 2 in Baselwa colony of W.No. 29. (Under 6.00 crore)

Memo No.MCF/XEN/III/2019/336 Dated:- 08.03.2019

Name of Agency:- Sh. Yatender Bhati.



ट्यूबवैल नं. 2 के नजदीक जो नगर निगम फरीदाबाद की खाली जमीन पडी थी, जिसका एरिया 109' x 96' है। उपरोक्त जमीन पर काफी समय पहले दो कमरे बने हुए थे। जिनमे छोटे बच्चो को पढाया जाता था। परंतु वह दोनो कमरो को तोडकर वहा 25' x 25' का हॉल और 21' x 25' का मंदिर बना दिया गया (जमीन का नक्शा साथ सलंगन) है। (Annexure-B)

हॉल और मंदिर की सीध मे ही जो खाली जमीन पर 64'-6" x 25' का कोली समाज के लिए ठेकेदार दवारा वर्क आर्डर के अनुसार सामुदायिक भवन बनाने का कार्य किया जा रहा (सामुदायिक भवन के नक्शे की प्रति साथ सलंगन) है। (Annexure-C)

उपरोक्त कार्य को शुरू करने के लिए माननीय केंद्रीय राज्य मंत्री श्री कृष्ण पाल गुर्जर जी, व माननीय विधायक श्री नरेन्द्र गुप्ता जी व माननीय पार्षद महोदय और आस-पास के सभी निवासी बडी संख्या मे दिनांक 24.04.2022 को शिलान्यास मे शामिल हुए और यह शिलान्यास वार्ड नं. 29 के कनिष्ठ अभियंता, सहायक अभियंता व कार्यकारी अभियंता की उपस्थिति मे सुनिश्चित किया गया (शिलान्यास की फोटो साथ सलंगन) था। (Annexure-D)

1. उपरोक्त स्थान पर जन सुविधा हेतु नगर निगम फरीदाबाद की टेंडर प्रक्रिया पूर्ण होने के उपरान्त ठेकेदार द्वारा यह सामुदायिक भवन बनाने का कार्य किया जा रहा है। जिससे की सुनिश्चित किया जाता है कि यह कोई अवैध निर्माण/कब्जा नहीं है।
2. उपरोक्त स्थान पर पहले से ही एक हॉल व एक मंदिर बना हुआ है।
3. उपरोक्त स्थान पर दो जगह बिजली के ट्रांसफार्मर और एक ट्यूबवैल लगा हुआ है।
4. उपरोक्त स्थान पर अब भी काफी खाली जमीन है। जिस पर सौंदर्यकरण के लिए पेड-पोधे लगाये गये (फोटो साथ सलंगन) है। (Annexure-E)

Further, CTP, MCF has reported that this land is never earmarked for park/greenbelt (Report enclosed) at (Annexure-F).

संयुक्त आयुक्त (फ)  
कृते:-आयुक्त  
नगर निगम फरीदाबाद

पृ० क्रमांक:- न०नि०फ०/स०आ०/2022/2808

दिनांक:19.09.2022

उपरोक्त की प्रति श्री ओमप्रकाश पुत्र श्री बीरबल, निवासी- 392/2, बसेलवा कालोनी, ओल्ड फरीदाबाद को सूचनार्थ प्रस्तुत है।

संयुक्त आयुक्त (फ)  
कृते:-आयुक्त  
नगर निगम फरीदाबाद

From

The Commissioner,  
Municipal Corporation,  
Faridabad.

To

Sh. Yatender Bhati,  
H.No.447/2, Thakur Wara,  
Old Faridabad.

Memo No.MCF/XEN/III/2019/ 336

Dated:- 8/3/19

**Sub:- Repair of boundary wall & construction of community centre for Koli Samaj near T.W No.2 in Baselwa Colony of W. No.29. (Under 6.00 crore)**

**Ref:-** Your tender for item No. 8/114391 dated 12.02.19 and subsequent negotiation dt.15.02.19 for Rs. 42,98,502/- only. Please note that your tender for work cited above has been your tender for work cited above has been accepted by the Municipal Corporation at following rates and terms & conditions.

1	Drilling & clamping connection in PVC pipe line.	@ Rs.1500/- each
2	Supply of G.I. specials & brass / gun metal items. G.I Union 1" ISI make	@ Rs.1500/- each
3	G.1 1/4" ISI make	@ Rs.800/- each
4	G.1 1/2" ISI make	@ Rs.700/- each
5	GI union 1"	@ Rs.250/- each
6	GI union 1"	@ Rs.250/- each
7	GI union 1/2"	@ Rs.180/- each
8	Gate Valve 1" ISI make	@ Rs.250/- each
9	Gate Valve 3/4" ISI make	@ Rs.180/- each
10	75 mm PVC pipe	@ Rs.110/- rft.
11	75 mm PVC Elbow	@ Rs.400/- each
12	100 mm PVC pipe	@ Rs.140/- rft.
13	100 mm PVC Elbow	@ Rs.500/- each
14	100 mm PVC floor trap	@ Rs.650/- each
15	tank nipple	@ Rs.850/- each
16	Connection to the existing M.H.	@ Rs.4000/- each
17	Making sign size (8' + 3')	@ Rs.8000/- each
18	Supply of GI pipe class "B" class ISI Marked 1" GI pipe	@ Rs.45/- rft.
19	1 1/2" GI pipe	@ Rs.52/- rft.
20	3/4" GI pipe	@ Rs.40/- rft.
21	All HSR items	@ 30.50 % above to the E/R/Cost with C.P. 11/2011

**The tender has been accepted subject to the following terms and conditions:**

1. The date of start of the work will be reckoned from 08.03.19 the date of completion of work in all respect is 07.03.20. This should be strictly adhered to.
2. Nothing extra will be paid on account of increase in price, taxes and other levies etc.
3. The work shall be executed & completed strictly in accordance with the PWD Haryana specifications.
7. The documents containing the detail of terms & conditions of the contract agreement which stand concluded with the issue communication, is under preparation in this office and you are requested to attend this office on any working hour to sign the same.
8. You are requested to contact the Zonal Assistant Engineer In charge of this work for taking Nishans further instructions etc.
9. No running bill can be paid without signing of the agreement.
7. Completion report be submitted within a week's time after completing the work.
8. The contractor will use cement. of ISI quality 43 grade OPC cement brand like ACC, Binani, JK, Ambuja, Vikram, Birla, etc.

-13-

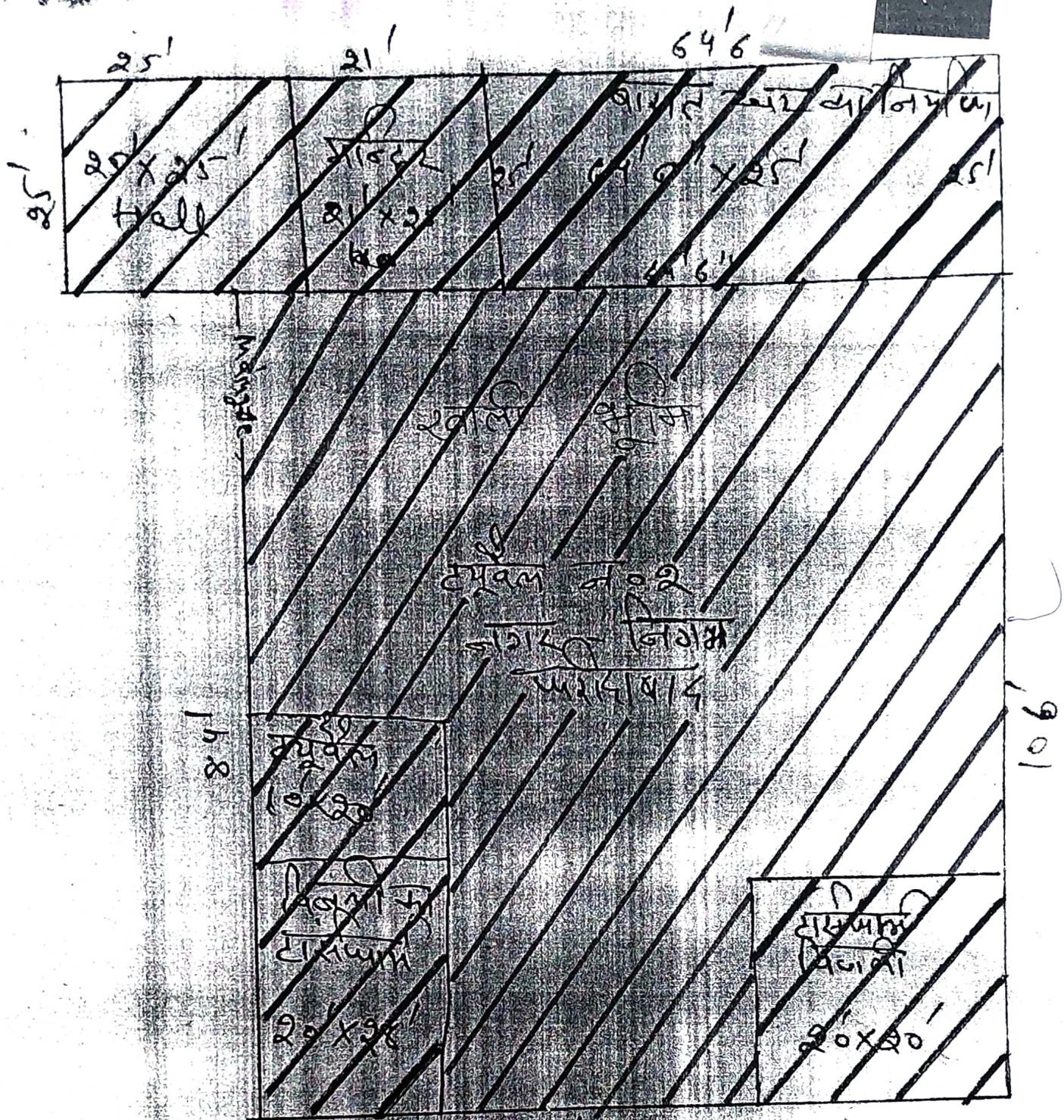
*Yatender Bhati*  
08/03/19

87

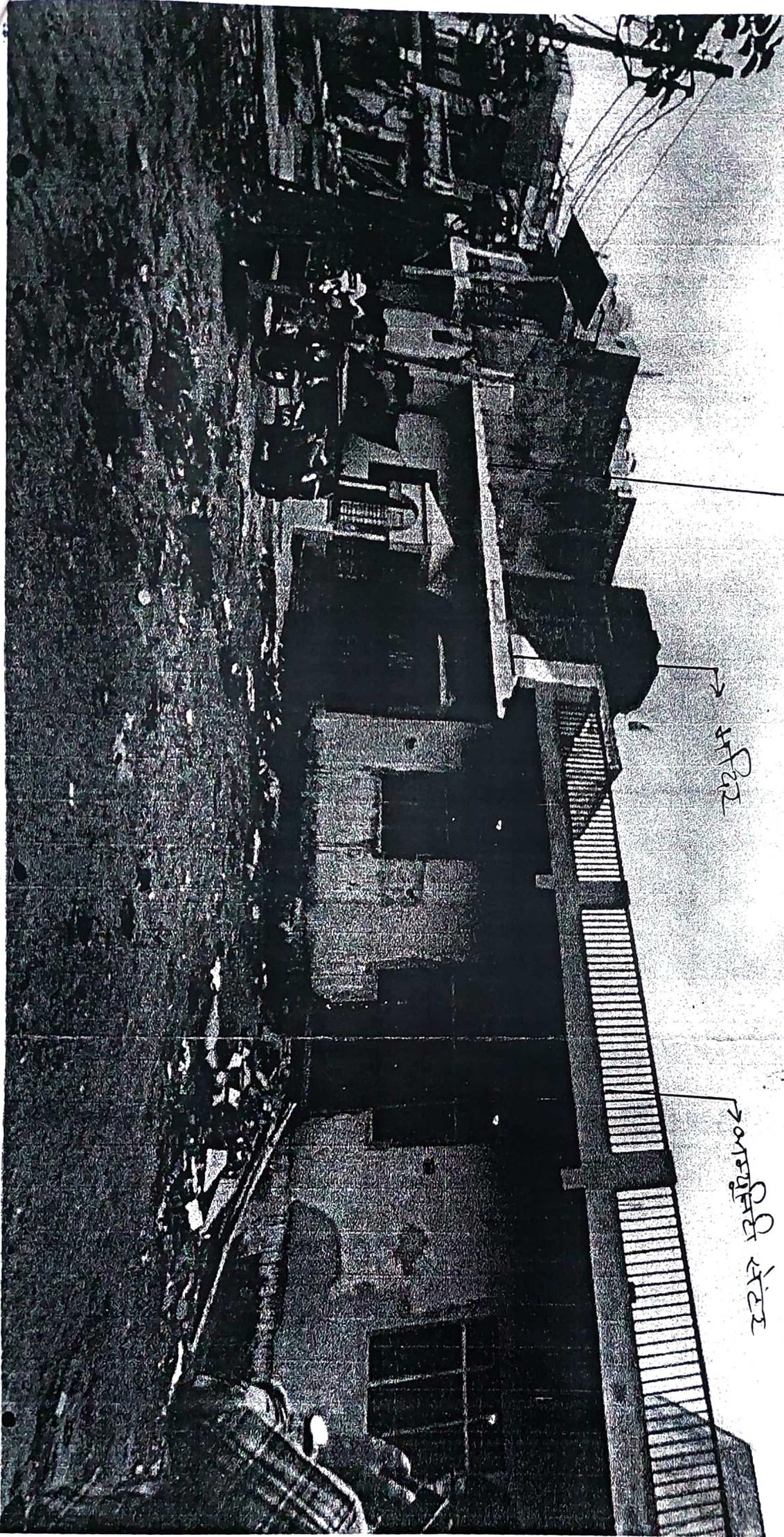
9. Original Bill voucher of cement/material be submitted to MCF office before Ist Running Bill. The bill/voucher should pertain to the period of original contractual time limit and should correspond with progress of work. No extra payment due to increase in rate of cement/material.
10. The contractor will use steel Fe-500, TMT steel bars of the companies TISCO, SAIL, RINL or HSCO.
11. Payment will be released after material sample is approved through any approved laboratory.
12. 10% security will be released 3 months after actual date of completion.

  
 Executive Engineer (Div. III)  
 For: Commissioner. *R*

- CC:
1. Hon'ble Minister of Industry & Commerce.
  2. Mayor, MCF for information pl.
  3. Sr. Deputy Mayor, for information pl.
  4. Deputy Mayor for information pl.
  5. The Commissioner, for information pl.
  6. C.E. MCF for information pl.
  7. S.E. for information pl.
  8. Jt. Commissioner (F) for information pl.
  9. Financial Controller for information/action.
  10. Councillor Ward No. 29
  11. Assistant Engineer (W.No. 29) for information and n/action and to ensure that work should be executed in MCF limit approved area only. & also ensure that same work should not be executed through sanction/contingent/other scheme for which you will be held fully responsible
  12. H.D.
  13. I.T. Cell



- संकेत :-
- बिडर / बायल
  - निकाजस्थान सामुदायिक भवन
  - T.W No. 2 / बिजली वा टासपार्क
  - खाली भूमि T.W No. 2



→ ओमवरी | ईंट

→ ईपार

→ ओमवरी ईंट

5

- 9 -



MCP/AE/W-29/2022/  
Dated:

Office Note

**Sub:- Approval of Structural design along with revised plan of proposed community centre for Koli samaj Near T.W. No. 2 in Baselwa Colony Faridabad (Ward No. 29)**

It is reported that the revised plan has been prepared according the available area of land and detail drawing / Structural design for the same has been prepared by M/s Rakesh Bhatia & Associates, Architect, Engineer, Valuer for Construction of proposed community centre for Koli samaj Near T.W. No. 2 in Baselwa Colony Faridabad (Ward No. 29) and the same is submitted for necessary approval. (copy of drawings/design are attached herewith).

*88-1*  
*394*  
*3/3/22*  
*7/3/22*

Submitted for approval, So that same could be executed accordingly please.

Diary No. 6/2..... Date *02/2/22*  
Forwarded to :-  
To: AE (B)  
To: S.S.  
To: S.M.O

*Divakar*  
JUNIOR ENGINEER  
J.E. (MCF)

Executive Engineer DIV-III

*Mahender*  
Assistant Engineer  
MAHENDER RAWAT  
A.E. MCF

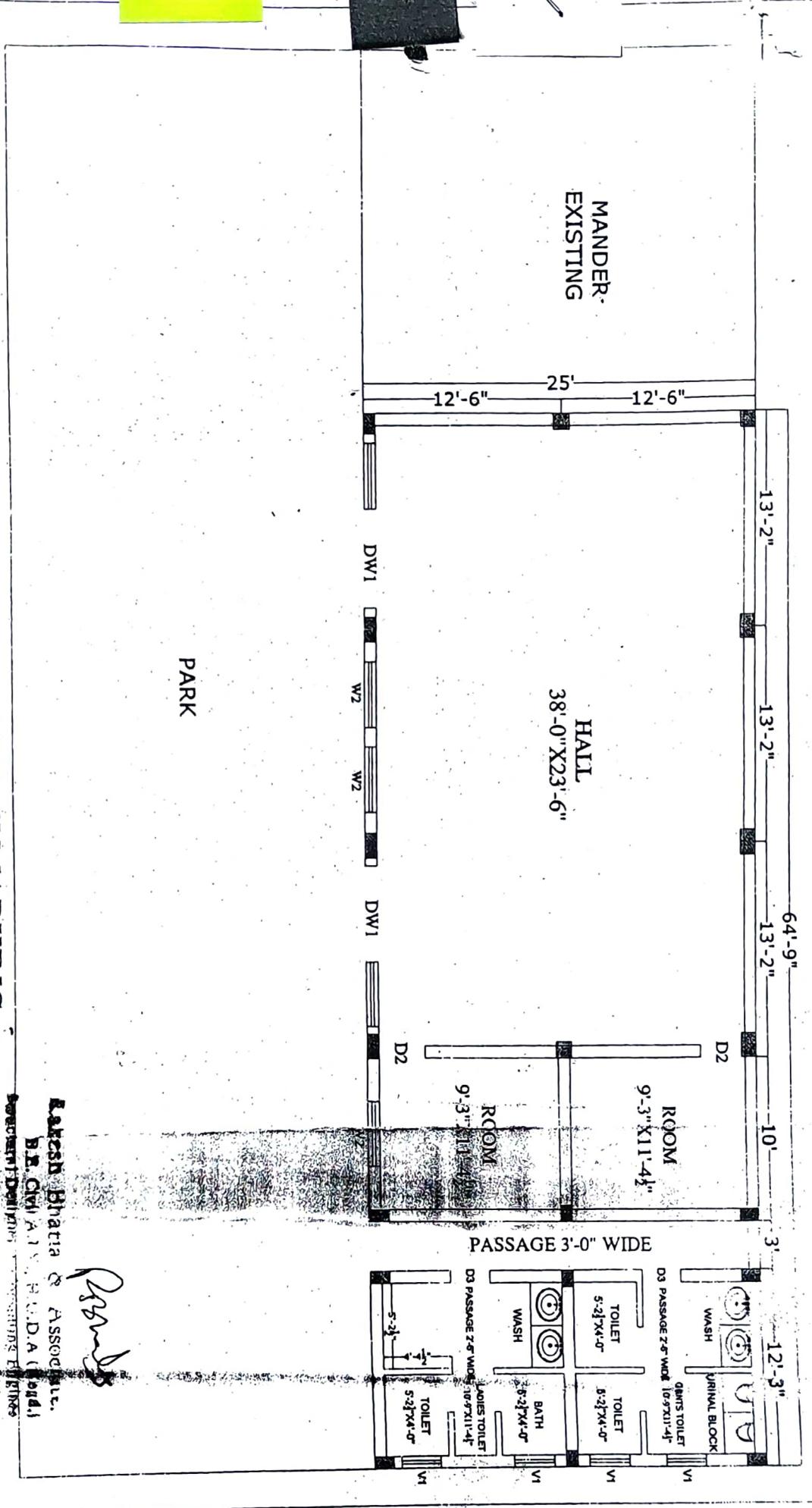
Chief Engineer  
A 71  
4/10/22

*Submitted for Approval Pt.*

*Pr*  
CH DUTT  
Executive Engineer Div-III  
Municipal Corporation  
FARIDABAD

*S.I. for consideration stand*  
*att. to*  
*Pr*  
*4/13/22*

*WCB AS proposed*  
*Pr*  
*7/3 SE*  
*X 80 TII*  
Chief Engineer  
Municipal Corporation  
FARIDABAD



DOOR & WINDOW MARKING

**Rakesh Bhatia & Assoc. Pvt. Ltd.**  
 B.E. CIVIL AND ARCHITECTURE  
 10/129, NIT FARI DABAD  
 FARI DABAD

*Rakesh*

CLIENT:-

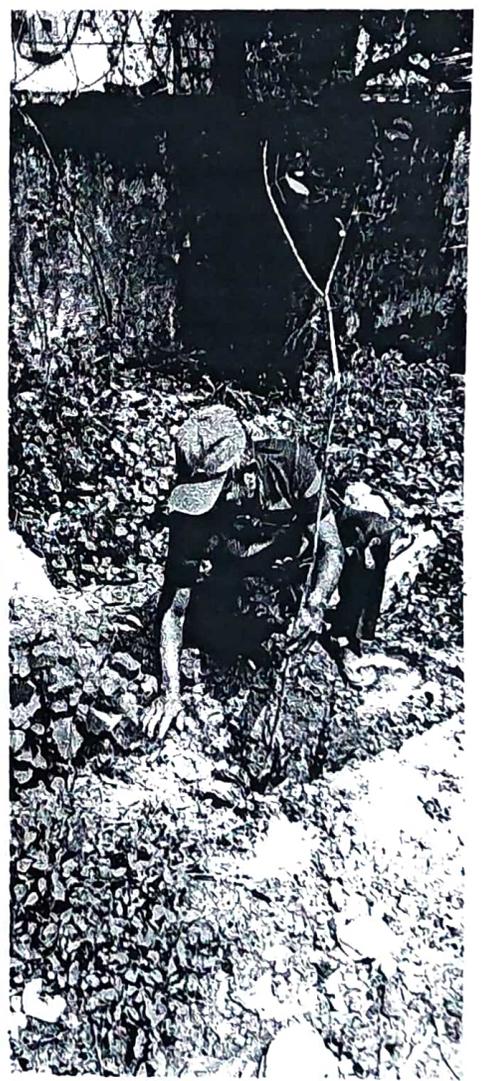
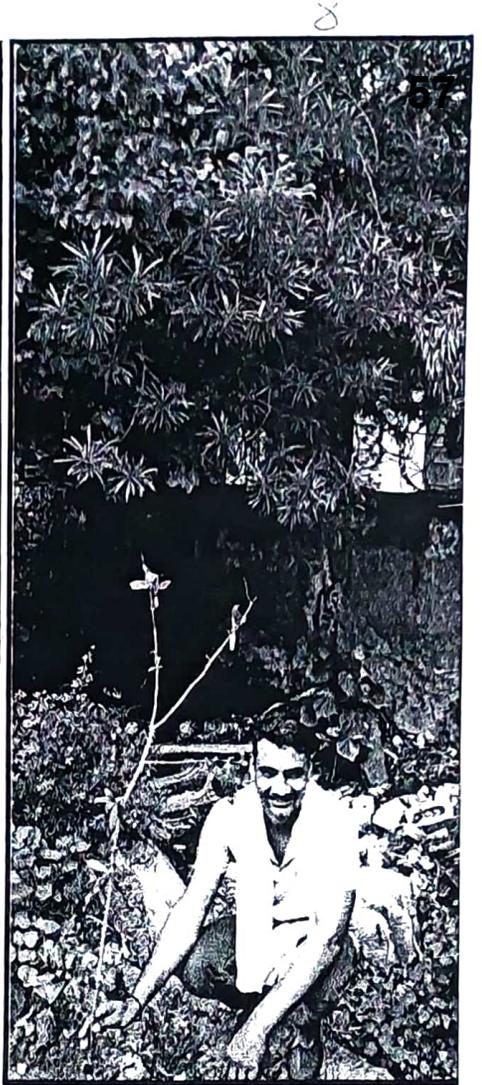
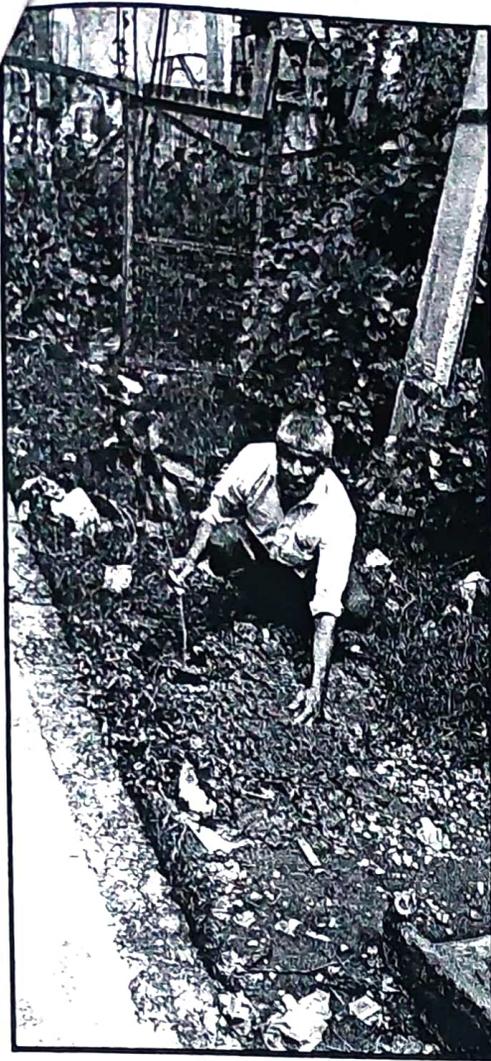
REVISED PLAN OF PROPOSED  
 COMMUNITY CENTRE FOR  
 KOLI SAMAJ NEAR T.W. NO. -2  
 IN BASELWA COLONY - FBD

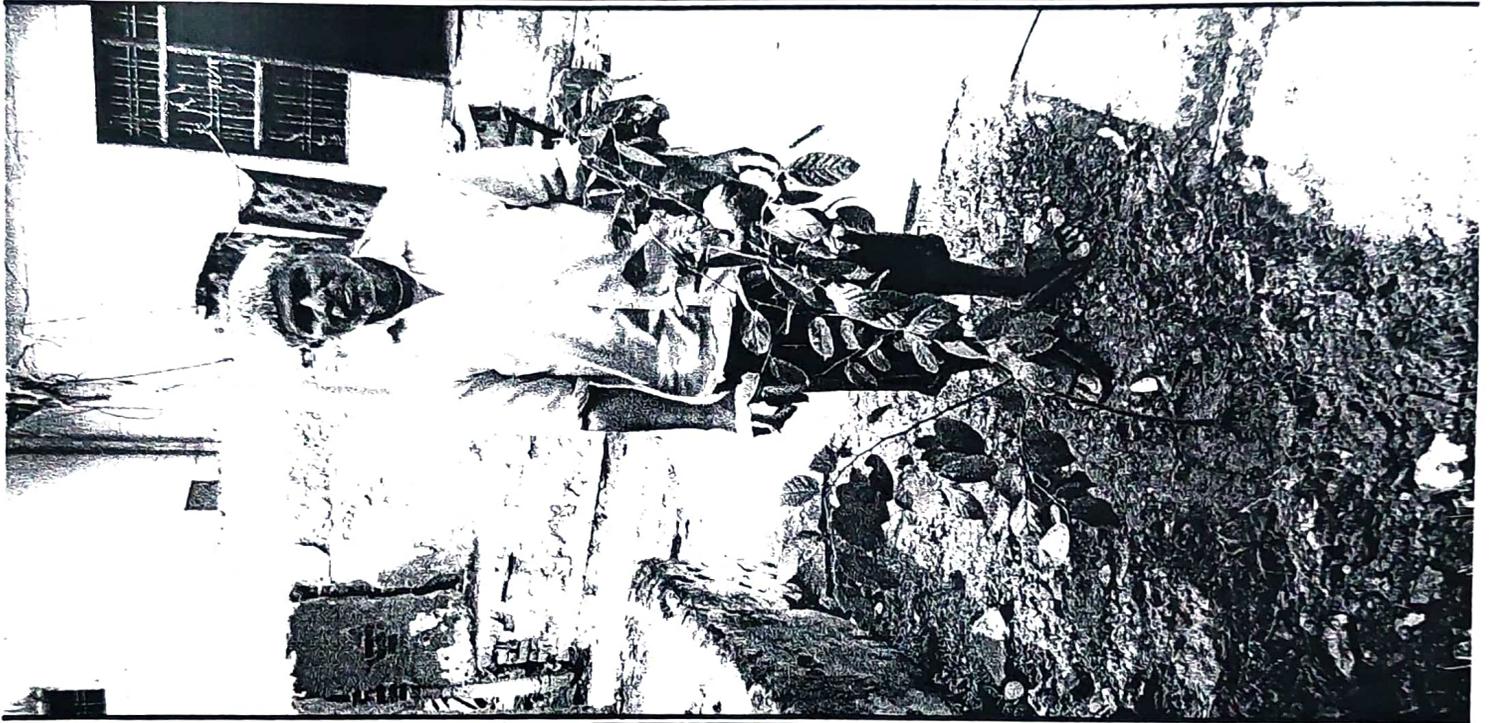
DATE :-

22-02-2022

**RAKESH BHATIA & ASSOCIATES**  
 ARCHITECT, ENGG, VALUER

OFFICE:- 1D/129, NIT, FARI DABAD  
 MOB: +91 9811284407







Sub: Regarding Compliances of Hon'ble NGT order  
dt 13.5.2022 in the matter titled as Complaints  
v/s state of Haryana and or's

As per record of Planning branch  
the land / Tubwell no. 2 Hira Mandir  
road, near an nreuka pad, Harihara,  
Basel on old Faridabad, this land  
was unplanned, ~~is~~ never earmarked  
for parks / Green belt. Submitted

J.C.F.A. ~~CTP~~ Dec. Include it in  
the report prepared.

AE(B) Sh. Suresh Hooda

19/9

Deputy Town Planner  
Municipal Corporation  
Faridabad

DHARAMPAL SINGH  
CTP

P  
203  
19/9/2022